

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ADITYA EXIM LTD**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ADITYA EXIM LTD
2.	Date of incorporation of corporate debtor	16 <sup>th</sup> May, 1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U51100GJ1995PLC025891
5.	Address of the registered office and principal office (if any) of corporate debtor	G-1, "A" Wing, Shreeji Astha Avenue, Opp. Chichi Tower, Ellorapark, Vadodara - 390023
6.	Insolvency commencement date in respect of corporate debtor	26th September, 2019 (Order received on 01.10.2019)
7.	Estimated date of closure of insolvency resolution process	23rd March, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name- Gordhanbhai Ratnabhai Godhani Reg No- IBBI/IPA-001/IP/P- 01201/2018-2019/11921
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add - 16, Sakarta Society, Kargil Chowk, Punagam, Surat, Gujarat-395010 Email -grgodhani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	209 Rajhans Point, Geetanjali, Varachha Road, Surat - 395 006. Email - cirp.aditya@gmail.com
11.	Last date for submission of claims	15th October, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> / <a href="http://www.sunresolution.in">www.sunresolution.in</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the **Aditya Exim Ltd.** on 26th September, 2019 (order received on 01.10.2019).

The creditors of ADITYA EXIM LTD are hereby called upon to submit their claims with proof on or before **15th October, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 3<sup>rd</sup> October, 2019  
Place: Surat

Sd/-

Gordhanbhai Ratnabhai Godhani  
Interim Resolution Professional  
Reg. No- IBBI/IPA-001/IP-P01201/2018-2019/11921

